

(2012) 09 SC CK 0141

In the Supreme Court Of India

Case No : Writ Petition (Civil) No (s) . 235 of 2012

Savelife Foundation

APPELLANT

Vs

Union of India

RESPONDENT

Date of Decision : 14-09-2012

Acts Referred:

Citation : (2012) 254 CTR 103 : (2012) 349 ITR 705 : (2012) 210 TAXMAN 265

Hon'ble Judges : Swatanter Kumar and Sudhansu Jyoti Mukhopadhaya, JJ.

Bench : Division Bench

Advocate : Ms. Indu Malhotra, Mr. Vikas Jain, Ms. Chanmayee Chandra and Mr. Vikas Mehta, Advocates, for the Appellant; Mr. Siddharth Luthra, ASG, Mr. R.K. Rathore and Ms. Gargi Khanna, Advocates, for the Respondent

Final Decision : Dismissed

Judgement

1. Summary of the Minutes of the meeting held between the representatives and the various functionaries of the Government have been placed on record. Learned counsel appearing for the respective parties state that there has been progressive discussion in relation to the various issues involved in the present writ petition. Considerable path on such issues, including protection to the passers-by or informers of the road accidents as well as the emergency aid to be provided to the victims in the cases of road accidents, have been covered in these deliberations. They pray for further time.

2. While appreciating the efforts put in by all concerned, we grant four weeks" time as a matter of last opportunity.

3. Stand over for four weeks.